

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 283 OF 2015**

**Dated: 13<sup>th</sup> November, 2017**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Nabha Power Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Punjab State Power Corporation Ltd. &amp; Anr..</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Aniket Prasoon  
Mr. Abhishek Kumar  
Mr. Abhishek Kumar  
Ms. Himangini Mehta

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms.Parichita Chowdhury for R-1  
  
Mr. Sakesh Kumar for R-2

**ORDER**

The learned senior counsel, Mr. C.S. Vaidyanathan, appearing for the Appellant prays for three weeks' time to file written submission in this Appeal. He is permitted to file written submission on or before 5.12.2017 after serving copy to the learned counsel for the opposite sides.

The learned counsel appearing for the Respondents pray for two weeks' time thereafter, to file reply to the Appeal as well as written submissions. They are permitted to file the reply on or before 19.12.2017 after serving copy to the learned counsel for the opposite sides.

List this matter for hearing on **11.01.2018** as requested by the learned counsel for the parties.

**(S.D. Dubey)  
Technical Member**

**(Justice N.K. Patil)  
Judicial Member**